

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 16/(MAH)/2016
CA No.

CORAM:


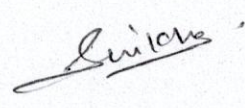
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2017

NAME OF THE PARTIES: M/s. Life Insurance Corporation of India
V/s.
M/s. Sterling Biotech Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Adv. Madhavi Joshi	Advocate for Respondent.	
②	Adv. Shikha Bhora with Adv. Rajat Bhora (Singhania Legal Services)	Adv. for Petitioner.	

Order

TCP No. 16/117C/CLB/MB/MAH/2016

On the rejoinder filed by the Petitioner side, Respondent side has sought time
for filing sur-rejoinder to the rejoinder.

At request of the Respondent side, this Bench hereby directs the Respondents
side to file sur-rejoinder within 15 days hereof, failing which, the right to file sur-
rejoinder will be waived and the matter will be taken up for hearing on the next date
of hearing.

List this matter on 23.1.2017.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)